

[English]

**(viii) Need to provide Adequate funds to Sikkim for Development of proper Infrastructure**

SHRI BHIM PRASAD DAHAL (Sikkim) : Sir, we, in Sikkim, felt quite happy over the interest taken by the Prime Minister in the development of the North-Eastern region of the country, which had been neglected for a long time. Within months of taking over as the Prime Minister, Shri Deve Gowda made a visit of the North-Eastern States and was kind enough to announce a package of all-round economic development. We are, however, constrained to note that Sikkim although faced with similar problems of isolation, poor infrastructural facilities and a difficult hilly-terrain State failed to get the attention of the Prime Minister.

Through this mention, I would like to bring it to the notice of the Prime Minister that we, in Sikkim, are looking forward to his visit to see for himself the difficulties being faced by our people due to difficult living conditions. The State has vast hydro-electric, tourism and horticulture potential which has not been tapped due to paucity of funds and absence of proper infrastructure.

Till date, there has been no major project taken up under the Central sector nor any airlink established which would help in the development of tourism.

With these points made, I request the Prime Minister in particular and the Union Government in general to treat Sikkim also with a sense of love and belonging as long isolation breeds problems of its own kind.

14.50 hrs.

**DELHI DEVELOPMENT (AMENDMENT)  
BILL, 1996 — CONTD.**

[Translation]

MR. CHAIRMAN (SHRI NITISH KUMAR) : The House will now take up Item Number 11. I call upon Shri Vijay Goel to speak.

[Translation]

SHRI VIJAY GOEL (Sadar-Delhi) : Mr. Chairman, I raise to speak on Delhi Development (Amendment) Bill. This Bill was enacted in 1957 and today in 1996 it has become a matter of ridicule for Delhi. You will be astonished to know that the purpose for which this authority was constituted, its advisory committee has met for the last three years. Its head is no other than Lt. Governor of Delhi. I had specifically written a letter to know as to why the meeting of this body had not been called. You can well imagine the state of affair in which this authority is functioning. Delhi used to be the capital of pandavas by the name of Indraprasth. Delhi

has a history and culture tracing down to Mahabharat period. The capital of pandav where Draupdi was disrobed and humiliated, today every citizen is being humiliated and nobody is paying any attention towards his suffering.

Mr. Chairman, first of all we take word 'Dilli'. In Hindi it is written 'Dilli' whereas in English it is spelt 'Delhi'. I would urge upon the Central Government to correct the spelling of Delhi and it should be written 'Dilli' because the way in which Dilli is spoken in Hindi it is also read in English. If the name is not proper, how other things will function properly. When DDA was set up, the population of Delhi was 7 lakhs. In 1947 when refugees came to Delhi its population swelled to 14 lakhs. At that time the need was felt that some Bill should be brought for the development of Delhi. Hence in 1957 a Bill was brought and a master plan was prepared for the planned development of Delhi. Its other function was to acquire, dispose of and manage the land. But it is a matter of regret that today there are masters but there is no plan. Today, mafia has illegally occupied the DDA land and is disposing and also managing it, whereas DDA has turned a blind eye towards this. You will recall that DDA had acquired 60,000 acres of land but it is a matter of guess for the member sitting here as to how much land has been developed. There is no one to look after Delhi because there are hoards of agencies here such as DDA, CPWD, MCD and many others. You can well imagine the fate of a common man when so many agencies are functioning. A common man has to go many places to verify whether the land belongs to DDA, MCD or the Central Government. One has to run from pillar to post to get this work done. But today we are not prepared to consider why we have segmented Delhi in so many agencies and authorities. Why do not we develop Delhi fully through one agency.

Mr. Chairman, DDA is looking after Housing and is constructing Houses. If I am right then Delhi was constituted not only with the purpose of constructing houses but one of its job was to allot Delhi as per the lay out of master plan so that the other people could develop it. But today DDA has constructed such houses that nobody can forecast when its roof will come down. Nobody can tell about the quantity of the cement and steel used in them. There are many such instances. DDA is constructing houses in Vasant Kunj and other places which can prove dangerous any time. People living in those houses are constantly reeling under fear that their roofs may cave in any time. DDA constructed 24,000 houses in 1988-89. In 1989-90 DDA constructed 21,000 houses. In 1995-96 DDA constructed only 2000 houses. Today there are 70,000 people in que for DDA houses. DDA have not constructed those so far. Only 2000 houses have been constructed in 1995-96. I do not think that Central Government are serious to solve the housing problem. During the course of meeting with Lt. Governor for the budget of 1995-96, it was informed